

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No.117

IA Nos. 2048/23, 951/2024  
And

CP(IB) No. 170/Chd/Pb/2020

**IN THE MATTER OF:**

Trade Perfections...Petitioner

Vs.

H.R. Power Projects Pvt. Ltd....Respondent

**Under Section:** 9, 60(5), IBC 2016, Rule 11 of NCLT, 2016

**Order delivered on 22.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Sanyam Jain, Advocate  
For the Respondent : Mr. Aalok Jagga with Mr. APS Madaan, Advocates  
in main CP and applicant  
in IA Nos. 2048/23,

**ORDER**

**IA No. 951/2024**

The present application has been filed for dismissal of the main petition on the ground of non-maintainability as objections are already available to the respondent in the reply to the main petition. Thus, the present application i.e., IA No. 951/2024 is ***disposed of accordingly.***

**IA No. 2048/23 and CP(IB) No. 170/Chd/Pb/2020**

It is pointed out by the Registry that the main petition is not uploaded on the DMS. Let the same be done within one week. It is made clear to Ld. Counsel for the

Petitioner that if the petition is not uploaded on the DMS within one week, then appropriate orders will be passed. List the matter for arguments on 07.05.2024.

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**